

[Translation]

I have done enough.

(Interruptions)

[English]

MR. SPEAKER : I have not allowed anybody.

SHRI THAMPAN THOMAS (Maveli-para) : I have given a motion on a breach of privilege, Sir... (Interruptions)

PROF. K.K. TEWARY (Buxar) : We would have expected the Defence Minister to come to this House and tell us about what is happening in Siachen glacier area. Pakistani forces have attacked our outer post and fierce fighting is going on. (Interruptions)

I know Mr. Dandavate has no concern for the security of the country. Again he will depend on the sources from where these falsehoods are being spread...

[Translation]

MR. SPEAKER : Someone may write anything against you.

[English]

They are not gospel truths. We shall have to find out facts. What does it matter ? Nothing is clear.

(Interruptions)

MR. SPEAKER : You can write to me. I will write to him.

(Interruptions)

[Translation]

MR. SPEAKER : Professor, there is a comphet in Urdu....

[English]

PROF. MADHU DANDAVATE : If you give a ruling even in the form of 'sber', we don't mind.

[Translation]

MR. SPEAKER :

"Aur bhi dukh hein zamane mein,
mohabhat ke siva !
Aur bhi rahaten hein,
basal ki rahat ke siva".

There are other things also for you to do.

(Interruptions)

[English]

SHRI BALWANT SINGH RAMOO-WALIA : The four high priests should not have been arrested. They should be released immediately.

[Translation]

MR. SPEAKER : Who arrested them forcibly ?

(Interruptions)

SHRI BALWANT SINGH RAMOO-WALIA : They were going for a solution.

(Interruptions)

12.02 hrs.

PAPERS LAID ON THE TABLE

[English]

Annual Report and review on the working of University Grants Commission for 1986-87 and a statement showing reasons for delay in laying these papers on the table

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI P.V. NARASIMHA RAO) : I beg to lay on the Table :—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1986-87 under

section 18 of the University Grants Commission Act, 1956.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University Grants Commission, New Delhi, for the year 1986-87.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No LT-6206/88].

Statement regarding review on the working of and Annual Report of Bharat Bhari Udyog Nigam Limited, Calcutta for 1986-87

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) A statement regarding Review by the Government on the working of the Bharat Bhari Udyog Nigam Limited, Calcutta, for the year 1986-87.
- (2) Annual Report of the Bharat Bhari Udyog Nigam Limited, Calcutta, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-6207/88]

Annual Report of the Indian Council of Agricultural Research—Part-II—Administration and Finance

THE MINISTER OF AGRICULTURE (SHRI BHAJAN LAL) : I beg to lay on the Table a copy of the Annual Report (Hindi and English Versions) of the Indian Council of Agricultural Research—Part-II—Administration and Finance. [Placed in Library. See No. LT-6208/88]

Notifications under the National Airports Authority Act, 1985

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 40 of the National Airports Authority Act, 1985 :—

- (1) The National Airports Authority (Conditions and Limitations of Appointment of Officers and other employees) Rules, 1987 published in Notification No. S.O. 51(E) in Gazette of India dated the 13th January, 1988.
- (2) The National Airports Authority (Conditions of Service of the Chairman and other Members) Rules, 1987 published in Notification No. S.O. 146(E) in Gazette of India dated the 4th February, 1988.
- (3) The National Airports Authority (Manner of Investment of Funds) Rules, 1987 published in Notification No. S.O. 179(E) in Gazette of India dated the 12th February, 1988. [Placed in Library See No. LT-6209/88]

Jute Packaging Materials (Compulsory use in Packing Commodities) Amendment Rules, 1988 and Annual Report and review on the working of Central Cottage Industries Corporation of India, New Delhi for 1986-87 etc.

THE MINISTER OF TEXTILES (SHRI RAM NIWAS MIRDHA) : I beg to lay on the Table :—

- (1) A copy of the Jute Packaging Materials (Compulsory Use in Packing Commodities) Amendment Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 391(E) in Gazette of India dated the 30th March, 1988, under sub-section (2) of section 17 of the Jute Packaging Materials (Com-

pulsory Use in Packing Commodities) Act, 1987. [Placed in Library. See No. LT-6210/88]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956 :—
- (a) (i) Review by the Government on the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1986-87.
- (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-6211/88]
- (b) (i) Review by the Government on the working of the Cotton Corporation of India Limited, Bombay, for the year 1986-87.
- (ii) Annual Report of the Cotton Corporation of India Limited, Bombay, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-6212/88]
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) of item (2) above. [Placed in Library. See No. LT-6211/88]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society Limited, Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Handloom Fabrics Marketing Co-operative Society Limited, Delhi, for the year 1986-87.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. [Placed in Library. See No. LT-6213/88]

Notifications under Section 41 of the Finance Act, 1979 and Customs Act, 1962 etc. etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA) : I beg to lay on the Table :—

- (1) A copy of the Notification No. G.S.R. 515(E) (Hindi and English versions) published in Gazette of India dated the 28th April, 1988 together with an explanatory memorandum regarding exemption to Mr. Kamenteev, Deputy Prime Minister of U.S.S.R. and other eleven members of the delegation who visited India from the payment of foreign travel tax in respect of their international journey to any place outside India at the end of their visit under section 41 of the Finance Act, 1979. [Placed in Library. See No. LT-6214/88]
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—
- (i) G.S.R. 446(E) published in Gazette of India dated the

- 15th April, 1988 together with an explanatory memorandum seeking to make certain procedural changes in respect of certification relating to goods covered by Notification Nos. 155/86-Customs dated the 1st March, 1986 and 181/87-Customs dated the 29th April, 1987.
- (ii) G.S.R. 487(E) published in Gazette of India dated the 22nd April, 1988 together with an explanatory memorandum regarding exemption to the enriched uranium from basic customs duty in excess of 40 per cent *ad valorem* and the whole of additional duty of customs.
- (iii) G.S.R. 488(E) published in Gazette of India dated the 22nd April, 1988 together with an explanatory memorandum regarding exemption to enriched uranium covered by Notification No. 140/88-Customs dated the 22nd April, 1988 from the auxiliary duty of Customs in excess of 30 per cent.
- (iv) G.S.R. 489(E) published in Gazette of India dated the 22nd April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 251/86-Customs, dated the 16th April, 1986 so as to continue the existing exemption from additional duty of customs on paraxylene when imported into India for manufacture of DMT or PTA upto and inclusive of 30th April, 1989.
- (v) G.S.R. 496(E) published in Gazette of India dated the 27th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 65/88-Customs dated the

- 1st March, 1988 so as to prescribe concessional rate of Customs duty of 40 per cent on specified Ophthalmic Equipments.
- (vi) G.S.R. 497(E) published in Gazette of India dated the 27th April, 1988 together with an explanatory memorandum regarding exemption to sight saving equipments and their accessories and spare parts when imported into India from the whole of the basic and additional duties of Customs leviable thereon.
- (vii) G.S.R. 513(E) published in Gazette of India dated the 28th April, 1988 together with an explanatory memorandum extending the validity of Notification No. 295/83-Customs dated the 1st November, 1983 upto 30th April, 1990.
- (viii) G.S.R. 498(E) published in Gazette of India dated the 27th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 60/87-Customs dated the 1st March, 1987 so as to omit a redundant entry in the said Notification.
- (ix) G.S.R. 501(E) published in Gazette of India dated the 27th April, 1988 together with an explanatory memorandum regarding exemption to Out Board Motors when imported into India by any State Fisheries Corporation for fitment to boats used for fishing operations from the basic Customs duty in excess of 25 per cent *ad valorem* and the whole of the additional duty of customs leviable thereon.
- (x) G.S.R. 502(E) published in Gazette of India dated the

- 27th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 87/88-Customs, dated the 1st March, 1988 so as to exempt goods covered by Notification Nos. 144/88-Customs and 148/88-Customs dated the 27th April, 1988 from the whole of the auxiliary duty of Customs leviable thereon.
- (xi) G.S.R. 503(E) published in Gazette of India dated the 27th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 90/88-Customs dated the 1st March, 1988 so as to omit a redundant entry in the said Notification.
- (xii) G. S. R. 525(E) and 526(E) published in Gazette of India dated the 2nd May, 1988 together with an explanatory memorandum regarding exemption to Silver when imported into India under the scheme for export of Gold and Silver Jewellery and Articles for sale at approved exhibitions from the whole of the basic and auxiliary duties of customs leviable thereon. [*Placed in Library. See No. LT-6215/88*]
- (3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—
- (i) G.S.R. 504(E) published in Gazette of India dated the 27th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 118/88-Central Excises dated the 1st March, 1988 so as to reduce the excise duty on audio magnetic tapes in the form of jumbo-rolls, pancakes, mini pancakes, hubs or reels from Rs. 4 per square metre to Rs. 2 per square metre.
- (ii) G.S.R. 507(E) published in Gazette of India dated the 27th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 100/88-Central Excises dated the 1st March, 1988 so as to exempt aluminium extrusions, square tubes and round tubes of aluminium if used in the manufacture of 11 specified rehabilitation aids.
- (iii) G.S.R. 508(E) published in Gazette of India dated the 27th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 14/88-Central Excises, dated the 1st March, 1988 so as to grant full rebate of excise duty on unblended tea and the loose tea used in the manufacture of blended tea and package tea when such goods are exported.
- (iv) G.S.R. 509(E) published in Gazette of India dated the 27th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 409/86-Central Excises dated the 9th September, 1986 so as to grant full rebate of excise duty payable on tea used in the manufacture of blended tea and package tea which are exported.
- (v) G.S.R. 510(E) published in Gazette of India dated the 27th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 213/84-Central Excises

dated the 29th November, 1984 so as to make a correction consequent to the changes made in the scope of the notifications in the 1988 budget.

- (vi) G.S.R. 511(E) published in Gazette of India dated the 27th April, 1988 together with an explanatory memorandum seeking to prescribe an effective rate of duty of Rupees 155 per kilo litre on diesel oil that will be covered under the new sub-heading No. 2710.40 proposed in the Finance Bill, 1988.
- (vii) G.S.R. 466(E) published in Gazette of India dated the 18th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 111/88-Central Excises dated the 1st March, 1988 so as to specifically exempt from the whole of the duty of excise leviable on parts of agricultural, horticultural, poultry keeping and bee-keeping machinery, implements etc.
- (viii) G.S.R. 467(E) published in Gazette of India dated the 18th April, 1988 together with an explanatory memorandum regarding exemption to Electric Motors and parts of electric motors from the whole of the duty of excise leviable thereon subject to the condition specified in the Notification.
- (ix) G.S.R. 468(E) published in Gazette of India dated the 18th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 120/88-Central Excises dated the 1st March, 1988 so as to indicate classification of drilling rigs mounted on motor vehicles chassis.
- (x) G.S.R. 469(E) published in Gazette of India dated the 18th April, 1988 together with an explanatory memorandum regarding exemption to transmission and allied assemblies manufactured by M/s. Bharat Earth Movers Limited, from the whole of the duty of excise leviable thereon.
- (xi) G.S.R. 505(E) published in Gazette of India dated the 27th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 63/87-Central Excises dated the 1st March, 1987 so as to prescribe a concessional rate of basic excise duty of 5 per cent *ad valorem* on textiles fabrics coated/laminated with preparation of low density polyethylene.
- (xii) G.S.R. 506(E) published in Gazette of India dated the 27th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 65/87-Central Excises dated the 1st March, 1987 so as to prescribe a concessional rate of basic excise duty of 8 per cent *ad valorem* on sacks and bags made of polymers of ethylene or propylene.
- (xiii) G.S.R. 514(E) published in Gazette of India dated the 28th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 119/88-Central Excises dated the 1st March, 1988 so as to exempt Computer software from the whole of the duty of excise leviable

thereon and also to extend the concession upto 31st March, 1989.

- (xiv) G.S.R. 518(E) published in Gazette of India dated the 2nd May, 1988 together with an explanatory memorandum regarding exemption to parts of headgear from the whole of the duty of excise leviable thereon. [Placed in Library See No. LT-6216/88]

National Bank for Agriculture and Rural Development (Issue and Management of Bonds) Regulations, 1987, Annual Report of the National Bank for Agriculture and Rural Development for 1986-87 etc. etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) :
I beg to lay on the Table—

- (1) A copy of the National Bank for Agriculture and Rural Development (Issue and Management of Bonds) Regulations, 1987 (Hindi and English versions) published in Notification No. NB(ND)/G-1845/LS.073/87-88 in Gazette of India dated the 26th March, 1988 under sub-section (5) of section 60 of the National Bank for Agriculture and Rural Development Act, 1981. [Placed in Library. See No. LT-6217/88]
- (2) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development for the year 1986-87 along with Audited Accounts under sub-section (5) of section 48 of the National Bank for Agriculture and Rural Development Act, 1981. [Placed in Library. See No. LT-6218/88]
- (3) A copy of the Appellate Authority for Industrial and Financial Reconstruction (Financial and Administrative Powers) Rules, 1987 (Hindi and English versions)

published in Notification No. G.S.R. 704 (E) in Gazette of India dated the 12th August, 1987 under sub-section (3) of section 36 of the Sick Industrial Companies (Special Provisions) Act, 1985. [Placed in Library. See No. LT-6219/88]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation for the year 1986-87 under sub-section (3) of section 38 of the State Financial Corporation Act, 1951.
- (ii) A copy of the Audit Report (Hindi and English versions) of the Comptroller and Auditor General of India on the Accounts of the Delhi Financial Corporation for the year 1986-87 under sub-section (7) of section 37 of the State Financial Corporation Act, 1951.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Financial Corporation for the year 1986-87.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. [Placed in Library. See No. LT-6220/88]
- (6) A copy of the Action Taken Note on the Report of the Justice Thakar-Natarajan Commission of Inquiry (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952. [Placed in Library. See No. LT-6221/88]
- (7) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution :
 - (i) Report of the Comptroller and Auditor General of

India for the year 1986-87—Union Government (Civil). [Placed in Library. See No. LT-6222/88]

- (ii) Report of the Comptroller and Auditor General of India for the year 1986-87—Union Government (Defence Services). [Placed in Library. See No. LT-6223/88]
- (8) A copy of the Union Government Appropriation Accounts (Civil) for the year 1986-87 (Hindi and English versions). [Placed in Library. See No. LT-6224/88]
- (9) A copy of the Union Government Finance Accounts for the year 1986-87 (Hindi and English versions). [Placed in Library. See No. LT-6225/88]
- (10) A copy of the Appropriation Accounts of the Defence Services for the year 1986-87 (Hindi and English versions). [Placed in Library. See No. LT-6226/88]
- (11) A copy each of the Notification Nos. II(1)/CTRE/81(a)/88 to II(1)/CTRE/81(p)/88 (Hindi and English versions) published in Tamil Nadu Gazette dated the 9th May 1988 issued under the Tamil Nadu General Sales Tax Act, 1959, under sub-section (5) of section 53 of the Said Act. [Placed in Library. See No. LT-6227/88]

Notification under Petroleum Act, 1934 and Annual Report and review on the working of the Indian Rubber Manufacturers Research Association for 1986-87

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO) : I beg to lay on the Table :

- (1) A copy of the Notification No. G.S.R. 92(E) (Hindi and English versions) published in Gazette of India dated the 18th Feb. 1988 containing corrigendum to Notification No. G.S.R. 496 (E)

published in Gazette of India dated the 14th May, 1987, under sub-section (4) of section 29 of the Petroleum Act, 1934. [Placed in Library. See No. LT-6228/88]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Rubber Manufacturers Research Association for the year 1986-87. [Placed in Library. See No. LT-6229/88]

Central Industrial Security Force (Third Amendment) Rules, 1987 and Arms (Second Amendment) Rules, 1987

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : I beg to lay on the Table :

- (1) A copy of the Central Industrial Security Force (Third Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 19 in Gazette of India dated the 16th January, 1988, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968. [Placed in Library. See No. LT-6230/88]
- (2) A copy of the Arms (Second Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 165 in Gazette of India dated the 19th March, 1988 under sub-section (3) of section 44 of the Arms Act, 1959. [Placed in Library. See No. LT-6231/88]

Tea Board Recruitment and Conditions of Service of Directors of Tea Promotion appointed by Government Rules, 1988 and Notifications under Imports and Exports (Control) Act, 1947, Export (Quality Control and Inspection) Act, 1963, and Companies Act 1956 and statement showing reasons for delay

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DASMUNSI) : I beg to lay on the Table :

- (1) A copy of Tea Board (Recruitment and Conditions of Service of Directors of Tea Promotion appointed by Government) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 349(E) in Gazette of India dated the 16th March, 1988 under section 49 of the Tea Act, 1953. [Placed in Library. See No. LT-6232/88]
- (2) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947 :
 - (i) The Export (Control) Order, 1988 published in Notification No. S.O. 322(E) in Gazette of India dated the 30th March, 1988.
 - (ii) S.O. 371(E) published in Gazette of India dated the 30th March, 1988 authorising various Officers to act under the imports (Control) Order, 1955.
 - (iii) The Imports (Control) Amendment Order, 1988 published in Notification No. S.O. 475(E) in Gazette of India dated the 6th May, 1988. [Placed in Library. See No. LT-6233/88]
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export

'Quality Control and Inspection) Act, 1963 :

- (i) The Export of Cashew Kernels (Quality Control and Inspection) Amendment Rules, 1988 published in Notification No. S.O. 682 in Gazette of India dated the 19th March, 1988.
 - (ii) The Export of Frozen Fish and Fishery Products (Quality Control and Inspection) Rules, 1987 published in Notification No. S.O. 1153 in Gazette of India dated the 9th April, 1988. [Placed in Library. See No. LT-6234/88]
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :
- (i) A statement regarding Review by the Government on the working of the Trade Fair Authority of India, New Delhi for the year 1986-87.
 - (ii) Annual Report of the Trade Fair Authority of India, New Delhi, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT-6235/88]

Pune Cantonment (Building) Byelaws, 1988

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SONTOSH MOHAN DEV) : I beg to lay on the Table a copy of the Pune Cantonment (Building) Byelaws, 1988 (Hindi and English versions) published in Notification No. S.R.O. 82 in Gazette of India dated

the 30th April, 1988 under sub-section (3) of section 281 of the Cantonments Act, 1924. [Placed in Library. See No. LT-6236/88]

Notifications under National Dairy Development Board Act, 1987 and Annual Report and review on the working of National Dairy Development Board for 1986-87, Karnataka Dairy Development Corporation Limited for 1984-85 and 1985-86 and statement showing reasons for delay etc. etc.

THE MINISTER OF AGRICULTURE (SHRI BHAJAN LAL) : I beg to lay on the Table :

(1) A copy each of the following Notifications (Hindi and English versions) under section 50 of the National Dairy Development Board Act, 1987 :

(i) The National Dairy Development Board (Administration of Fund, Accounts and Budget) Regulations, 1988 published in Notification No. DEL NDDB : Spl. in Gazette of India dated the 29th February, 1988.

(ii) The National Dairy Development Board (Transaction of Business) Regulations, 1988 published in Notification No. DEL NDDB : Spl. in Gazette of India dated the 29th February, 1988. [Placed in Library. See No. LT-6237/88]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

(i) Review by the Government on the working of the Indian Dairy Corporation for the year 1986-87.

(ii) Annual Report of the Indian Dairy Corporation for the year 1986-87 along with Audited Accounts and the

comments of the Comptroller and Auditor General thereon.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library See No LT- 6238/88]

(4) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 :

(a) (i) Review by the Government on the working of the Karnataka Dairy Development Corporation Limited, for the year 1984-85.

(ii) Annual Report of the Karnataka Dairy Development Corporation Limited, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library See No LT-6239/88]

(b) (i) Review by the Government on the working of the Karnataka Dairy Development Corporation Limited, for the year 1985-86.

(ii) Annual Report of the Karnataka Dairy Development Corporation Limited, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library. See No. LT-6240/88]

(5) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. [Placed in Library. See No, LT-6239 and 6240/88]

- (6) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Hindustan Packaging Company Limited, Anand for the period from 31st October, 1985 to 31st March, 1987 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT-6241/88]
- (7) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Reports and Audited Accounts of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the years, 1983-84 and onwards within the stipulated period of nine months after the close of the Accounting years [Placed in Library. See No. LT-6242/88]

Statement explaining reasons for delay in laying Annual Report and Audited Accounts of the Cooperative Store, Super Bazar, New Delhi

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D.L. BAITHA) : I beg to lay on the Table a statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Cooperative Store Limited, Super Bazar, New Delhi for the cooperative year 1986-87 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT-6243/88]

Annual Report and Review on the working of Delhi Transport Corporation for 1986-87 etc. etc.

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT) : I beg to lay on the Table :

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1986-87

under sub-section (3) of section 35 of the Road Transport Corporations Act, 1950.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Transport Corporation, New Delhi, for the year 1986-87.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1986-87 together with Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporations Act, 1950.
- (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Delhi Transport Corporation, New Delhi, for the year 1986-87.

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-6244/88]

12.05 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 12th May, 1988, agreed without any amendment to the Special Protection Group Bill, 1988.